

(2026) 03 MEG CK 1028
In the Meghalaya High Court
Case No : Revision Petition No.3 Of 2019

Dr. Sailyne Suja

APPELLANT

Vs

Jennifer Wood Marbaniang

RESPONDENT

Date of Decision : 16-03-2026

Acts Referred:

Citation : (2026) 03 MEG CK 1028

Hon'ble Judges : B. Bhattacharjee, J

Bench : Single Bench

Advocate : K. Paul, K. Decruse, W. Jyrwa

Judgement

B. Bhattacharjee, J

It is submitted on behalf of the parties that there is a talk of amicable settlement between them.

The learned Senior Counsel appearing for the petitioner submits that grant of sometime in the matter would help the parties to settle the terms of negotiation and would facilitate the process of compromise between them.

Mr. W. Jyrwa, learned counsel appearing for the respondent, also agrees with the submission made by the learned Senior counsel.

In view of the above, this matter stands adjourned for 3 (three) weeks to enable the parties to come to an amicable settlement.

List accordingly.